



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI**

**O.A No. 102/2020**

this the 14<sup>th</sup> day of January, 2020

**Hon'ble Ms. Aradhana Johri, Member (A)**

Suman, Aged about 34 years  
Sub- Ex-Gratia/Group-C  
W/o Late Sh. Manjeet Singh  
C/o Sh. Sheesh Pal, D-248, Gali No. 5  
Prem Nagar, Najafgarh, New Delhi ....Applicant

(By Advocate : Mr U Srivastava)

## Versus

1. Govt. of NCT Delhi through the Chief Secretary, Delhi Secretariat, New Delhi
2. The Secretary to Minister (Revenue), O/o Minister of Revenue, 8<sup>th</sup> Level, Delhi Secretariat IP Estate, New Delhi-02
3. The Dy. Commissioner-III, GNCTD Revenue Department, 5- Sham Nath Marg, Delhi-54
4. The Chief Fire Officer, Delhi Fire Service, Barakhamba Road, Connaught Place, New Delhi.

(By Advocate: None)

## ORDER (ORAL)

**Ms. Aradhana Johri, Member (A):**

The applicant is the widow of Late Shri Manjeet Singh who was Fire Operator in Delhi Fire Services and expired on 28.09.2016. There was a dispute regarding nominee for terminal benefits and Case No. 59133/16 titled as Raj Kaur Vs DFS & Anr. is ongoing in the Court of Civil Judge, New Delhi.

2.0 In the said case, the Civil court has restrained the respondents from releasing terminal benefits of the deceased Shri Manjeet Singh



to anyone till the next date of hearing. As per the applicant, this stay is still in force. In the meanwhile, part of funds i.e. Rs. 40,00,000/- as ex-gratia payment sanctioned to family members under the ex-gratia scheme of GNCTD, has been released to the Smt Raj Kaur, mother of deceased.

3.0 The applicant has prayed that release of her share of the total ex-gratia payment of Rs. 1 Crore may be made. She has also given representations dated 15.02.2019 & 28.11.2019 which are at Annexure A 1 (Colly). The prayer for compassionate appointment is not pressed at this stage.

4.0 This matter pertains to the widow of deceased employee and in the interest of justice it should be decided expeditiously. The applicant has also made out the case that in case of a dispute of legal heirs and stay on release of terminal benefits by Civil Court, the ex-gratia should not be released to a single party unilaterally.

5.0 The respondents are directed to decide the representations of the applicant through reasoned and speaking order as per law within a period of 6 weeks from receipt of a certified copy of this order.

**(Aradhana Johri)**  
**Member (A)**

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